

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 120

CP No. 55/2008
TP No. 3/Chd/Hry/2021

IN THE MATTER OF:

Kotak Mahindra Bank

...Petitioner

Vs.

Doon Valley Rice Ltd.

...Respondent

Under Section: 433(e),(f), 434 & 439, CA, 1956

Order delivered on 18.03.2024

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 13.05.2024.

-sd-
Court Officer

March 18, 2024
SM